

COURT-I

Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)

IA No. 324 of 2016 in  
DFR No. 1429 of 2016

Dated : 18<sup>th</sup> July, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

GMR Karmalanga Energy Ltd. & Anr. ...Appellant(s)  
Versus  
Central Electricity Regulatory Commission &Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. AmitKapur  
Ms. Raveena Dhamija

Counsel for the Respondent(s) : Mr. G. Umapathy for R-2 to R-4  
Mr. Ravi Kishore for R.5

ORDER

IA No. 324 of 2016  
(Appl. for condonation of delay)

In this application, the applicant has prayed that the delay of 3 days in filing the appeal be condoned.

For the reasons stated in the application, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on 28.07.2016.

(I. J. Kapoor)  
Technical Member  
Ts/jps

(Justice Ranjana P. Desai)  
Chairperson